

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00629/2020

Jabalpur, this Wednesday, the 25th day of November, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Hariram Patel, S/o Gaya Prasad Patel,
 Aged about 71 years, Occupation Retired Senior
 Technician Office of Chief Kardhana Manager,
 Coach Factory, Nishadpura, Bhopal (MP) **-Applicant**

(By Advocate **-Shri Dinesh Upadhyay**)

V e r s u s

1. Union of India, through General Manager,
 West Central Railway, Jabalpur (MP)-482001
2. Chief Karkhan Manager, Coach Factory,
 Nishadpura, Bhopal (MP), Pin 462010 **- Respondents**

(By Advocate **-Shri A.S.Raizada**)

O R D E R (Oral)
By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed by the applicant against the inaction on behalf of the respondents for not releasing the gratuity amount and retiral claim of the

applicant and also seeking direction to the respondents to pay full pension to the applicant.

3. From the pleadings the facts of the case are that the applicant retired from the post of Senior Technician in the office of Coach Factory Bhopal on 31.05.2010. The respondent department has issued Provisional P.P.O. order on 28.06.2010, which is annexed as Annexure A-2. At the time of retirement from service one criminal case was pending against the applicant, so the retiral claim of the applicant was not released by the respondents and the respondent has not sanctioned the final pension. So the applicant made prayed for releasing the retiral claim as per application dated 05.09.2010 and 27.12.2010 which is annexed as Annexure A-3 (Colly.).

4. The grievance of the applicant is that inspite of the request the retiral claim of the applicant has not been released and the applicant made so many prayers in respect of the payment of retiral claim and continuously made representations in this regard. Copy of the



representation dated 26.09.2017 is annexed as Annexure A-4. The same has not been decided till date.

5. At this stage, the counsel for the applicant submits that the applicant will be satisfied if the applicant may be permitted to file a fresh detailed representation and further the respondents are directed to decide the same in a time bound manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the applicant is allowed to file a fresh detailed representation to the respondents and the respondents are directed to decide the same in a time bound manner.

7. Resultantly, the applicant is directed to file a fresh detailed representation to the competent authority of the respondents within a period of one week and the competent authority of the respondents is directed to decide the same within a further period of six weeks thereafter.



8. Needless to say that the competent authority shall pass a reasoned and speaking order and all the contentions raised in the representation shall also be dealt with.

9. The applicant is also directed to make available copy of this Original Application as well as copy of today's order alongwith the latest status in the pending criminal alongwith detail representation to the competent authority.

10. With these observations, this Original Application is disposed of at admission stage itself.



(Naini Jayaseelan)
Administrative Member
rn

(Ramesh Singh Thakur)
Judicial Member